

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-874/PB/2020

**IN THE MATTER OF:**

Kailash Nath Bhandari

**Vs.**

Alcobex Metals Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 05.12.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

No one is present at the time of virtual hearing. On the last occasion it was submitted that there is no possibility for amicable resolution of the matter. Therefore, Ld. Counsels are directed to be in readiness to argue the matter on the next date of hearing. It is also made clear that if the Ld. Counsel for the Financial Creditor fails to appear on the next date of hearing, the matter will be dismissed for non-prosecution. List the matter on **03.01.2023**.

-sd-

**(DR. BINOD KUMAR SINHA)  
MEMBER (T)**

Amit Tiwari

-sd-

**(P.S.N. PRASAD)  
MEMBER (J)**